15.36½ hrs.

PRICES FIXATION BILL

श्री विनायक प्रसाद यादव (सहरसा) : सभापति महोदय, मैं प्रस्ताव करता हूं कि देश में अधिक दाम लेने की लूट बन्द करने और वस्तुओं की उचित कीमत नियत करने का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for prevention of charging exorbitant rates and for fixing fair prices of commodities."

The motion was adopted

श्री विनायक प्रसाद यादव : सभापति महोदय, मैं उक्त विधेयक पुरःस्थापित करता हूं ।

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL

(Substitution of article 16)

श्री विनायक प्रसाद यादव (सहरसा) : सभापति जी, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

श्री विनायक प्रसाद यादव सभापति महोदय, मैं उक्त विधेयक पुरःस्थापित करता हूं ।

15.37½ hrs.

CONSTITUTION (AMENDMENT) BILL

(Omision of article 44)

SHRI G. M. BANATWALLA (Ponnani): I beg to move for leave to introduce a Bill further to amend the Constitution of India. I want to add two sentences....

MR. CHAIRMAN: You cannot make a speech now.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G. M. BANATWALLA: I introduce the Bill.

15.38 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

(Amendment of Section 80)

SHRI BALDEV SINGH JASROTIA (Jammu): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908".

The motion was adopted

SHRI BALDEV SINGH JASROTIA: I introduce the Bill.

15.38½ hrs.

HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) BILL

(Amendment of Section 2)

DR. BHAGWAN DAS RATHOR (Hardwar): I beg to move for leave to introduce a Bill to amend the Homoeopathy Central Council Act, 1973.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Homoeopathy Central Council Act, 1973."

The motion was adopted.